

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1350 of 2019

IN THE MATTER OF:

Girija Agarwal

....Appellant

Vs.

Swastik Coal Corporation Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant:

For Respondents:

ORDER

03.01.2020: When the matter is taken up today at 1.25 P.M., there is no representation on either side, through Learned Counsel or through party in person. Already on 09.12.2019 no one appeared for the Appellant and Respondents and this Tribunal gave a last opportunity to the Appellant and direct the Registry to list the matter on 03.01.2020.

Hence, the present Appeal is dismissed for want of diligent prosecution. No costs.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. P. Singh]
Member (Technical)

sa/md